

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2391  
ANSWERED ON:17.08.2006  
AGREEMENT BETWEEN PILOTS AND INDIAN AIRLINES  
Owaisi Shri Asaduddin

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether Indian Airlines pilots have agreed to do a fourth landing within their Flight and Duty Time Limitations (FDTL);
- (b) if so, the detailed agreement reached between the pilots and the Indian Airlines;
- (c) whether more emoluments are likely to be paid to the pilots for this fourth landing and extra duty hours;
- (d) if so, the details thereof; and
- (e) the steps taken or being taken to ensure flight safety keeping in view the long duty hours of pilots?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) and (b): Memorandum of Settlement has been signed with Indian Commercial Pilots Association (ICPA) on 18th July, 2006 wherein the ICPA has agreed that a Pilot will undertake 4 landings while operating A-319/A-320 type aircraft provided the total flight time is upto 5 hours and within the existing duty time. The number of 4 landings per Pilot will be restricted to 4 times in a month and will not be allowed in case of scheduled operations between 2300 hours to 0530 hours except delayed flights.

(c) and (d): Pilots who undertake 4th landing in a duty cycle will be paid additionally for one hour beyond the actual flying time at the rate of hourly Flying Allowance applicable in his/her case.

(e): The 4th landing in one duty cycle as well as the flight and duty time agreed to with ICPA is well within the Flight and Duty Time Limitations laid down by the Directorate General of Civil Aviation and does not constitute any safety hazard.